

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

18

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 3/10/2018

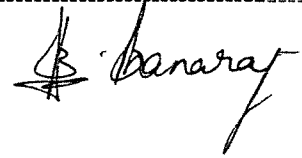
PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/744/ (IB)/CB/2018
NAME OF THE PETITIONER(S) : M.K. SONS ENGINEERING PVT LTD
NAME OF THE RESPONDENT(S) : EASUN REYROLLE LTD
UNDER SECTION : 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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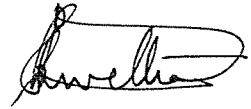
1.] B.DHAMARAJ -

Ch L O.C -



2. Poo TIC Bhaskar
Shwetha Vandevan

Counsel for the
Corporate Debtor/
Counsel for the
Respondent



ORDER

Both the Counsels along with their clients are present. It has been submitted by the Counsel for the Corporate Debtor that the Demand Draft for an amount of Rs.10 Lakhs has been brought, which is handed over to the Applicant as first instalment. The schedule for rest of the payment has been recorded at page 3 of the Memorandum of Compromise. It has also been recorded that in case there will be any default in making the payment of the instalments as agreed, then the Applicant will be at liberty to revive the Petition, and to recover the default amount along with interest @ 12% per annum. The compromise has been signed by the authorized signatories of the parties and their Counsels. The Memorandum of Compromise is placed on record and in terms of the compromise, the Petition is **disposed of**. The Memorandum of Compromise shall form part of this Order. However, the Applicant is at liberty to revive the Petition in the event of default if committed by the Corporate Debtor in making the payment as per the terms agreed.

MS

- *sd* -
(CH.MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)